## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 383 OF 2018 &** IA NO.1848 OF 2018 & IA NO.1849 OF 2018

Dated: 19<sup>th</sup> December, 2018

Hon'ble Mr. Justice N.K. Patil, Judicial Member Present:

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

**Indian Wind Turbine Manufacturers Association** ....Appellant(s)

**Tamil Nadu Electricity Regulatory Commission** ....Respondent(s)

Counsel for the Appellant(s) Mr. Basava Prabhu S. Patel, Sr. Adv.

> Mr. P. R. Kovilan Mr. Parthasarathy Mrs. Geetha Kovilan Mr. Geet Ahuja

Ms. Rachitha Herimath

Counsel for the Respondent(s) Mr. Sethuramalingam for R-1

> Mr. S. Vallinayagam Ms. S. Amali for R-2

## **ORDER**

Shri Sethuramalingam accepts notice on behalf of Respondent No.1. Shri S. Vallinayagam accepts notice on behalf of Respondent No.2. Learned counsel for the Respondent No. 1 and 2 seek two weeks' time to file reply. Accordingly, the learned counsel appearing for the Respondent No. 1 and 2 are directed to file their respective replies to IA No.1848 of 2018 within two weeks' time i.e. on or before 04.01.2019 with advance copy to the other side.

The learned counsel appearing for the Respondent No. 1 and 2 are directed not to precipitate in the matter till the next date of hearing.

List the matter for admission on 09.01.2019.

(Ravindra Kumar Verma) **Technical Member** mk/bn

(Justice N.K. Patil) **Judicial Member**